

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 314

IA-1432/2024, IA-2058/2023, IA-1689/2023, IA-242/2023, IA-4749/2022
IA 5802/2022

IN IB-612(ND)/2022

IN THE MATTER OF:

State Bank Of India Petitioner/Applicant
Vs.	
L.R Builders Pvt Ltd. Respondent

Order u/S. 7 of Insolvency & Bankruptcy Code (IBC), 2016.

Order delivered on 03.05.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS

HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI

HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the SBI	: Mr. Ankur Mikttal, Mr. Bhaskar, Advs.
For the Respondent	: Mr. Maninder Singh, Sr. Adv., Mr. Gaurav Mitra, Mr. Prabhas Bajaj, Ms. Kanika Singhal, Ms. Muskan Puri, Ms. Lawanya Pathak, Advs.

ORDER

IB-612(ND)/2022, IA-4749/2022

We have heard the submissions made by Ld. Counsel appearing for the Applicant (State Bank of India). Arguments concluded in both the above-mentioned matters (i.e. application filed under Section 7 as well as application filed under Section 65 of the Code).

Parties are at liberty to file written submissions along with case laws, if any, within two weeks.

List the matter for compliance **on 22.05.2024.**

IA-1432/2024, 2058/2023, IA-1689/2023, IA-242/2023, IA-5802/2022

List the abovementioned applications **on 22.05.2024.**

-Sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)

Ajay